

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). As against a total refinery crude throughout of 51.77 MMT, 51.42 MMT and 53.49 MMT during the years 1990-91, 1991-92 and 1992-93, the consumption of various petroleum products in the country has been 55.04 MMT, 56.97 MMT and 59.15 MMT respectively. As against these, the total crude indigenously produced during these years has been 33.02 MMT, 30.35 MMT and 26.95 MMT respectively.

(d) to (f). Government has worked out an attractive package of terms and conditions for encouraging risk capital investment in exploration and subsequent production. Discovered oil and gas fields have also been offered for development by private companies under joint venture arrangements for medium sized fields and under production Sharing Contract for small sized fields.

[English]

Joint Venture Refineries

*118. SHRI D. VENKATESWARA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India and Oman have decided to set up joint venture refineries;

(b) if so, the details thereof;

(c) the total expenditure involved in these projects; and

(d) the time by which these projects are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Two separate Memoranda of Understanding were signed on 13.3.1993 for setting up of two joint venture refineries of 6 MMTPA each of HPCL in Western India and by BPCL in Central India.

(c) As per current estimates, the expenditure on these projects would be around Rs. 3000 crores and Rs. 5350 crores for the HPCL and RPCL refineries respectively.

(d) After submission and approval of the DFR (Detailed Feasibility Report), these projects are likely to take about 48 months for completion.

Medical Colleges

*119. SHRI HARIN PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have constituted a Committee to frame new guidelines for sanctioning medical colleges in the country;

(b) if so, the constitution and terms of reference of the Committee;

(c) whether the Committees have submitted its report;

(d) if so, the details of the recommendations made by it; and

(e) the action taken to implement the recommendations?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (e). A

committee was constituted by the Medical Council of India including members of the Council, the Director General of Health Services and others to formulate a Scheme for opening new medical colleges, increase in intake of existing capacity or introduction of new courses. The Committee gave its report and the guidelines framed on the basis of the same have been notified on 29.9.1993.

Upliftment of Adivasis

*120. SHRI PARASRAM BHARDWAJ: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have any schemes for the upliftment of the Adivasis;

(b) if so, the details thereof;

(c) the steps being taken/proposed to be taken by the Government to ensure the implementation of these schemes; and

(d) the expenditure likely to be incurred thereon during the current year?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) The details of the Central/Centrally Sponsored Schemes under implementation by the Ministry of Welfare for socio-economic development of Scheduled Tribes exclusively are as follows:—

1. Special Central Assistance.
2. Grants under Article 275(1) of the Constitution.

3. Investment in TRIFED.
4. Grants in aid to TRIFED.
5. Price Support to TRIFED.
6. Aid to Voluntary Organisations.
7. Boys' Hostels (for STs).
8. Girls' Hostels (for STs).
9. Ashram Schools.
10. Research & Training:
 - (a) Grant to Tribal Research Institutes and Award of Research Fellowships.
 - (b) Educational Projects of All-India or Inter-State Nature for STs.
11. Educational Complex in Low Literacy Pockets for Development of ST Girls literacy in Tribal Areas.
12. Vocational Training in Tribal Areas.
13. Grant-in-aid to States Tribal Development Cooperative Corporations for M.F.P. Operations.
 - (c) The Ministry monitors on a monthly basis the number of Scheduled Tribe families economically assisted in TSP States and UTs besides, it has prescribed various formats for obtaining information on implementation of certain Schemes from the State Governments. Inspection Reports are also obtained in respect of the NGOs assisted by the Ministry from the State Governments/Directors of National Commission for SCs and STs. Moreover,